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**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 1134 OF 1999**

In the matter of Section 433 and
434 of the Companies Act, 1956 ;

And

In the matter of Winding up of
Archana Electrics Pvt. Ltd.,
having its Registered Office at
H. No. 90, Plot No. 88,
Mangadewadi, Katraj,
Pune – 411 043, Maharashtra.

..... Company

M/s. Ajanta Electricals ,)
a duly registered Partnership firm)
under the Indian Partnership Act, 1932)
carrying on business at 126,)
Budhwar Peth, Pune – 411 002).....

..... Petitioner

**NOTIFICATION TO OFFICIAL LIQUIDATOR ORDER APPOINTING HIM AS
A LIQUIDATOR**

To,
The Official Liquidator,
High Court,
Bombay

Order pronounced on 4th November, 2009 by the Hon'ble
Company Judge Dr. D. Y. Chandrachud, for the appointment of the Official
Liquidator as a Liquidator of the undermentioned Company:-

NAME OF THE COMPANY : M/S. Archana Electrics Pvt. Ltd.

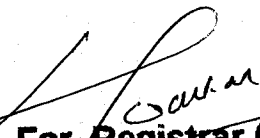
REGISTERED OFFICE AT : H. No. 90, Plot No. 88,
Mangadewadi, Katraj,
Pune – 411 043, Maharashtra.

PETITIONER'S ADVOCATE : M/s. Gordhandas & Fozdar

DATE OF THE PRESENTATION OF THE PETITION : 10th September, 1999.

Copy of the Minutes of Order, Copy of the Petition and Affidavit-in-support are enclosed herewith.

Dated this ^{25th}~~21st~~ day of November, 2009.


**For Registrar (O.S.)/
Prothonotary and Senior Master**



SEALER

Dated this ^{26th} day of November, 2009

NOTE :- It will be the duty of the persons as are liable to make out or to concur in making out a statement of affairs under Section 454 to attend on the Official Liquidator at such time and place as he may appoint and to give him all information he may require.

Copy forwarded for information to:-

The Registrar of Companies,
100, Everest Building, Marine Drive,
Mumbai.